

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/82-ALC4/2010 MEETING DATE : 18.05.2010

The Meeting No.7/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 18.05.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 5/82 dated 04.05.2010 were ratified by the Committee.

Case No.B-74	M/S FDC Ltd.			
Norms Committee Meeting No.7/11	F.No.01/82/050/00737/AM04			
Meeting Date:18.05.2010	RA F.No.03/94/040/01293/AM04			
Adv.Lic.No.0310229354 dated 08.10.2003				
Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 18.11.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-75	M/S Lupin Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/050/01140/AM10
Meeting Date:18.05.2010	RA F.No.03/95/040/00751/AM10
Adv.Lic.No.0310560141 dated 15.02.2010	
Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to amend the description of	

import item No.13 to read as "Tertiary Butyl Dimethyl Silyl Chloride" and import item No.14 to read as "2,2 Dimethyl Butyryl Chloride" without any other change in the decision of NC taken in 49/82 meeting held on 02.03.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-76	M/S IPCA Ltd.			
Norms Committee Meeting No.7/11	F.No.01/82/050/00698/AM10			
Meeting Date:18.05.2010	RA F.No.03/94/040/00510/AM10			
Adv.Lic.No.0310538824 dated 22.09.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/235/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol	0.7955 kg
		2.	Epichlorohydrine	0.6179 kg
		3.	Succinic Acid	0.4508 kg
		4.	Mono Isopropyl Amine	0.6285 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-77	M/S Sunshield Chemicals Ltd.			
Norms Committee Meeting No.7/11	F.No.01/82/050/00056/AM10			
Meeting Date:18.05.2010	RA F.No.03/95/040/00011/AM10			
Adv.Lic.No.0310517490 dated 27.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009/Ch.II dated 17.11.2009 and in consultation with technical authority present in meeting, decided to revise the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Luvomaxx SDPA (Styrenated Di-Phenylamine) Industrial Grade	1 kg	1.	DI-Phenylamine	0.547 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 45/82 meeting held on 02.02.2010 may be treated as withdrawn.				

Case No.B-78	M/S Cipla Ltd.			
Norms Committee Meeting No.7/11	F.No.01/82/050/01129/AM10			
Meeting Date:18.05.2010	RA F.No.03/94/040/00702/AM10			
Adv.Lic.No.0310548853 dated 03.12.2009				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beclate Nasal Spray/Ciplametazon Nasal Spray (50 MCG/200 MD)	100000 Nos.	1.	Beclomethasone Dipropionate	10,000 gms
		2.	63 mcl Aerosol Vasve	As per packing policy
		3.	19 ml Aluminium Can	As per packing policy
		4.	Actuators with Dust Covers/Caps Fitting to 19 ml Aluminium Can	As per packing policy
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 48/82 meeting held on 23.02.2010 may be treated as withdrawn.				

Case No.B-79	M/S Cipla Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/050/00946/AM10 F.No.01/82/050/01126/AM10 F.No.01/82/050/01127/AM10
Meeting Date:18.05.2010	RA F.No.03/94/040/00469/AM10 RA F.No.03/94/040/00668/AM10 RA F.No.03/94/040/00629/AM10
Adv.Lic.No.0310537068 dated 10.09.2009 Adv.Lic.No.0310545021 dated 12.11.2009 Adv.Lic.No.0310543282 dated 29.10.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder” without any other change in the decision taken in 46/82 meeting held on 09.02.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-80	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/050/00556/AM10
Meeting Date:18.05.2010	RA F.No.03/95/040/00369/AM10
Adv.Lic.No.0310538121 dated 16.09.2009	
Committee considered case as per agenda and in light of earlier decision taken in 29/82 meeting held on 14.10.2008 and in consultation with technical authority present in meeting, decided to enhance the quantity of	

Betamethasone Base BP to the extent of 17.24 mg/30 ml bottle without any other change in the decision taken in 36/08 meeting held on 08.01.2008.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-81	M/S Sunshield Chemicals Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/050/00403/AM10
Meeting Date:18.05.2010	RA F.No.03/95/040/00151/AM10
Adv.Lic.No.0310526066 dated 26.06.2009	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 15.05.2010, decided to amend the description of export product to read as "2,2-Methylenebis-(4-Methyl-6-Tert-Butyl Phenol)" and import item to read as "Monobutylated Para Cresol (2-Tert-Butyl-4-Cresol)" without any other change in the decision taken in 26/82 meeting held on 22.09.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.A-11	M/S Matrix Laboratories Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/162/00879/AM10
Meeting Date:18.05.2010	RA F.No.09/24/040/00097/AM08
Adv.Lic.No.0910030541 dated 13.06.2007	
Committee decided to forward a copy of application/representation and Master Batch Formula to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.06.2010.	

Case No.A-12	M/S Cipla Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/162/00944/AM10
Meeting Date:18.05.2010	RA F.No.03/94/040/00945/AM08
Adv.Lic.No.0310454389 dated 17.12.2007	
Committee considered case as per agenda and decided to remind Ministry of E&F for their comments/NOC. Accordingly, case was deferred for 15.06.2010.	

Case No.A-13	M/S Cipla Ltd.
Norms Committee Meeting No.7/11	F.No.01/82/162/00943/AM10
Meeting Date:18.05.2010	RA F.No.03/94/040/00084/AM08
Adv.Lic.No.0310469923 dated 29.04.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine 150 mg tablet [Lamudine =153.00 mg/tablet]	1 No.	1.	(1R',2',S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg/kg of Lamivudine
		2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
Lamivudine Oral Solution 50mg/5ml, 100 ml pack [Lamivudine = 1020 mg/100 ml bottle]	1 No.	4.	Salicylate acid	0.790 kg/kg of Lamivudine
		5.	Triethylamine	0.959 kg/kg of Lamivudine
Lamivudine Oral Solution, 50mg/5ml, 240 ml pack [Lamivudine =2448mg/240 ml pack]	1 No.			
Lamivudine 100mg tablet [Lamivudine =102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC

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Case No.:567/24/83-ALC1/2007	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/83/050/00243/AM08/	RLA File :34/24/040/00166/AM07/	Lic.No/Date:3410018711 03.05.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/330/2009-PI (Norms) dated 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Methyl Amino Isopropyl Chloride Hcl 65% Solution in water	1 Kg.	1.	Thinoyl Chloride	0.515 kg
		2.	Ethylene Di-Chloride	0.420 kg
		3.	Di Methyl Amino 2 Propanol Anhydrous	0.446 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:7/82-ALC4/2010	Status:Case
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		18.05.2010	Approved	
HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)/2009/Chem part file dated 07.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Boroplus Skin Care Cream	1000Ltrs.	1.	Microcrystalline Was	76.5 kg
		2.	Paraffin Wax	153.0 kg
		3.	Fatty Alcohols (Cetostearyl Alcohol, Cetyl Alcohol, Stearyl Alcohol)	9.0 kg
		4.	Sodium Lauryl Sulphate (Emulsifier)	1.35 kg
		5.	Light Liquid Paraffin (Lubricants)	419.22 kg
		6.	Relevant Industrial Perfumes (Mixture of Odouriferous substances)	18.90 kg
		7.	Cardboard other than Ivory Board or Single PC Printed Cartons	As per packing policy
		8.	Kraft Paper or CFB Cartons	As per packing policy
		9.	LDPE Granules or Shrink Wrap	As per packing policy
		10.	Lami Tube	As per packing policy
		11.	HDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date:15.06.2010
	Decision :Committee considered case as per agenda and observed that this case has been placed seventeen times in the meeting and every time has been deferred for comments of Department of C&PC. It was, therefore, decided to request Department of C&PC to expedite comments. Accordingly, case was deferred for 15.06.2010.			

4	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed seventeen times in the meeting and every time has been deferred for comments of DC(MSME). It was, therefore, decided to request DC(MSME) through D.O. to expedite comments. It was also decided to call the firm for personal hearing on 15.06.2010. Accordingly case was deferred for 15.06.2010.			

5	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/4/2009-Ch.II dated 09.10.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Imidacloprid Technical	1 Kg.	1.	2-Chloro-5-Chloro Methyl Pyridine
			2.	2-Nitroimino Imidazolidine
			3.	Acetonitrile
			4.	Potassium Carbonate
				Qty. allowed
				0.900 kg
				0.794 kg
				0.500 kg
				0.925 kg
	RA concerned may take further necessary action as per above decision of NC.			

6	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:13.07.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed twelve times in the meeting and every time has been deferred for comments/NOC of Ministry of E&F. It was, therefore, decided to request Ministry of E&F to expedite comments/NOC. Accordingly, case was deferred for 13.07.2010.			

7	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/330/2009-PI (Norms) dated 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Di Methyl Amino Isopropyl Chloride Hcl 65% Solution in water	1 Kg.	1.	Thinoyl Chloride
			2.	Ethylene Di-Chloride
			3.	Di Methyl Amino 2 Propanol Anhydrous
				Qty. allowed
				0.515 kg
				0.420 kg
				0.446 kg
	RA concerned may take further necessary action as per above decision of NC.			

8	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed twelve times in the meeting and every time has been deferred for comments of Department of C&PC. It was, therefore, decided to request Department of C&PC to expedite comments. Accordingly, case was deferred for 15.06.2010.			

9	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed nine times in the meeting and every time has been deferred for comments of Department of Pharmaceuticals. It was, therefore, decided to request Department of Pharmaceuticals to expedite comments. Accordingly, case was deferred for 15.06.2010.			

10	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and observed that the Advance Authorisation has been issued for export of Gemcitabine Hcl, while RA has furnished the application for another export product. It was, therefore, decided to call for the relevant application alongwith copy of DML from RA/firm. Accordingly, case was deferred for 13.07.2010.			

11	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the following information from the firm. - Whether the export product is Atorvastatin Calcium or Atorvastatin Condesation product. - Complete Chemistry and Molecular weight of the export product. Accordingly, case was deferred for 13.07.2010.			

12	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
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HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/288/2009-PI (Norms) dated 30.04.2010and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(+) -Methyl-Alpha-(2-Thienyle Thamino)(2-Chlorophenyl) Acetate Hydrochloride	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	Methanol	2.56 kg
		3.	Toluene	0.60 kg
		4.	Methylene Chloride	1.81 kg
		5.	Acetone	1.96 kg
		6.	Thiophene-2-Ethanol	0.60 kg
		7.	Ethyl Acetate	1.81 kg
		8.	Isopropyl Alcohol	0.60 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to call for details and end use of export product from firm. Accordingly, case was deferred for 13.07.2010.			

14	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed seventeen times in the meeting and every time has been deferred for comments of DC(MSME). It was, therefore, decided to request DC(MSME) through D.O. to expedite comments. It was also decided to call the firm for personal hearing on 15.06.2010. Accordingly case was deferred for 15.06.2010.			

15	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their			

O.M.No.35011/276/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	4-Acetylamino-5-Diallylamino-3-(1-Ethylpropoxy)-1-Formic Acid Ethyl Ester-1-Cyclohexane	1.111 kg
		2.	1,3,Dimethyl-4,6(1H,3H,5H)-Pyrimidine Trione	0.64 kg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed ten times in the meeting and every time has been deferred for comments of Department of C&PC. It was, therefore, decided to request Department of C&PC to expedite comments. Accordingly, case was deferred for 15.06.2010.			

17	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that this case has been placed ten times in the meeting and every time has been deferred for comments of Department of Pharmaceuticals. It was, therefore, decided to request Department of Pharmaceuticals to expedite comments. Accordingly, case was deferred for 15.06.2010.			

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Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2009-Ch.II dated 16.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin	1 Kg.	1.	Ortho Toluene Sulphonamide	0.927 kg
		2.	Sodium Dichromate	0.200 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010, decided to call for the percentage content of Cefepime Hcl (Sterile) in the export product, Process of manufacture showing wastage in sterilisation in and in further processing from the firm. Accordingly, case was deferred for 13.07.2010.			

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Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred	
HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:15.06.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:15.06.2010
	Decision :Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.555 kg
		2.	Triphenyl Phosphine	1.22 kg
		3.	Activated Carbon	0.100 kg
		4.	Actone	10.93 kg
		5.	Methylene Chloride	0.647 kg
		6.	Methanol	6.708 kg
		7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothazole-4-yl)-2-(Methoxycarbonylmethoxyimino acetate MICA Easter)	0.820 kg

RA concerned may take further necessary action as per above decision of NC.

23

Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/279/2009-PI (Norms) dated 28.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftizoxime Sodium Sterile	1 Kg.	1.	Penicillin G Potassium First Crystals	7.4881 BOU
		2.	Mercaptobenzothiazole-4-yl-2-(2-Amino Thiazolyl)-Methoxyimino Acetate (MAEM)	1.12 kg
		3.	4 Dimethyl Ammonium (AMINO) Pyridine	0.01 kg
		4.	Methane Sulfonyl Chloride	1.02 kg
		5.	Phosphours Pentachloride	3.00 kg
		6.	Sodium Borohydride	0.29 kg
		7.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		8.	Acetone	1.65 kg
		9.	Dimethyl Formamide	2.43 kg
		10.	Iso Propyl Alcohol	0.37 kg
		11.	Methanol	19.95 kg
		12.	Methylene Chloride	22.22 kg
		13.	Tetrahydrofuran	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

24

Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/288/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Camphorsulfonate (CPCSA Salt)	1 Kg.	1.	Toluene	1.35 kg
		2.	(-)-Camphor Sulfonic Acid	0.455 kg
		3.	Methylene Chloride	1.51 kg
		4.	Acetone	3.56 kg
		5.	Dimethyl formamide	0.87 kg
		6.	Methanol	2.525 kg
		7.	2-Thiophene Ethylamine	0.87 kg
		8.	Alpha Bromo-2-Chlorophenyl Methyl Ester	1.52 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:15.06.2010
	Decision :Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

26

Case No.:2/19/82-ALC4/2009	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00380/AM10/	RLA File :03/94/040/00308/AM10/	Lic.No/Date:0310530948 28.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/07 meetin held on 14.12.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Wokozim Granules (containing 5% Soluble Seaweed Extract Powder)	1 Kg.	1.	Soluble Seaweed Extract	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:3/19/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00381/AM10/	RLA File :03/94/040/00134/AM10/	Lic.No/Date:0310530972 28.07.2009	Defer Date:15.06.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.06.2010.			

28	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Rejected
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 15.02.2010, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

29

Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/290/2009-PI (Norms) dated 12.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DCHA Leucine Salt	1 Kg.	1.	Ethyl Isobutyrate	0.567 kg
		2.	N,N-Carbonyl	0.746 kg
		3.	L-Tertiary Leucine	0.80 kg
		4.	4-Bromo-1-Butene	0.517 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133	

28.08.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/291/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Didanosine	1 kg	1.	Inosine	3.82 kg
		2.	2-Acetoxy Isobutyryl Bromide	7.84 kg
		3.	Dimethyl Formamide	1.045 kg
		4.	Acetonitrile	9.321 kg
		5.	Methylene Dichloride	7.252 kg
		6.	Methanol	2.822 kg
		7.	Activated Carbon	0.100 kg

RLA concerned may take further necessary action as per above decision of NC.

31	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to call from firm Production and Consumption data certified by Central Excise Authority and also information about stagewise yield. Accordingly, case was deferred for 13.07.2010.			

32	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 13.07.2010.			

33	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.II dated 09.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Eugenol (99% Min)	1 Kg.	1.	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:102/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01018/AM10/	RLA File :09/24/040/00211/AM10/	Lic.No/Date:0910039292 11.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:33/46/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00949/AM10/	RLA File :03/94/040/00418/AM10/	Lic.No/Date:0310537562 14.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish a copy of DML, but the same has not been received. It was, therefore, decided to remind the firm to furnish the same. Accordingly, case was deferred for 13.07.2010.			

37	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

38	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 Kg.	1.	7-AVCA (7 Amino 3-Vinyl Cephalosporin Acid)	0.909 kg
		2.	Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazol-4yl) Acetate (EHATA)	1.07 kg
		3.	Triethylamine	1.16 kg
		4.	Acetone	10.95 kg
		5.	Methanol	0.718 kg
		6.	Methylene Chloride	25.969 kg
		7.	Eno Carbon (A black powder)	0.055 kg
		8.	TriphenylPhospine (A White Powder)	2.037 kg

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.35011/273/2009-PI (Norms) dated 30.04.2010 observed that the export product and process details do not match. It was, therefore, decided to seek clarification from firm. Accordingly, case was deferred for 13.07.2010.			

40	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:15.06.2010

Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.

43	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

44	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/349/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-5-Chloro-a-(Cyclopropylethynyl)-2-((4-Methoxy Phenyl Methyl) Amino)-A-(Trifluoro Methyl)Benzene Methanol (MMAA) (Efavirenz Stage-IV)	1 Kg.	1.	4-Chloro-2-Trifluoro Acetyl-Aniline Hydrochloride Hydrate Efavirenz	0.85 kg
		2.	Cyclopropyl Acetylene	0.395 kg
		3.	Citric Acid	0.61 kg
		4.	Lithium Metal	0.293 kg
		5.	Tetrahydrofuran	4.95 kg
		6.	N-Hexane	10.37 kg
		7.	Toluene	3.37 kg

		8.	N-Butyl Chloride	1.97 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:52/48/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01115/AM10/	RLA File :03/94/040/00538/AM10/	Lic.No/Date:0310541878 23.10.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

48	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:27.06.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of DC(MSME).			

49	Case No.:44/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01107/AM10/	RLA File :03/94/040/00475/AM10/	Lic.No/Date:0310543630 03.11.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

50	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 13.07.2010.			

52	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT.	Meet No/Date:7/82-ALC4/2010	Status:Case
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		LTD.	18.05.2010	Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

53	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646 09.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 4/82 meeting held on 27.04.2010.			

54	Case No.:39/48/82-ALC4/2009	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01102/AM10/	RLA File :03/95/040/00475/AM10/	Lic.No/Date:0310544816 10.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to call from firm Production and Consumption data certified by Chartered Accountant for the last two years. Accordingly, case was deferred for 13.07.2010.			

57	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

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Case No.:1/37/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00744/AM10/	RLA File :03/95/040/00472/AM10/	Lic.No/Date:0310546350 18.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2003/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Mono Methyl Ether/Methyl Glycol (MME)	1 Kg.	1.	Methanol	0.429 kg
		2.	Ethylene Oxide	0.590 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:62/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01125/AM10/	RLA File :03/94/040/00698/AM10/	Lic.No/Date:0310546317 18.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 28.04.2010, but no reply has been received. It was, therefore, decided to remind the firm and defer the case for 13.07.2010.			

61	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

62	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009	Defer Date:15.06.2010

Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.

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Case No.:19/37/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
HQ File :01/82/050/00762/AM10/	RLA File :03/94/040/00621/AM10/		Lic.No/Date:0310547351 25.11.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 28.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Chloro Meta Cresol	1 Kg.	1.	Meta Cresol	1.232 kg
		2.	Sulphuryl Chloride	1.660 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:47/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01110/AM10/	RLA File :03/94/040/00599/AM10/	Lic.No/Date:0310547381 25.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Disodium	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.830 kg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:2/38/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00775/AM10/	RLA File :03/95/040/00482/AM10/	Lic.No/Date:0310548046 27.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

66	Case No.:4/38/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
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HQ File :01/82/050/00777/AM10/	RLA File :03/95/040/00521/AM10/	Lic.No/Date:0310548240 30.11.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003/Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Diethylene Glycol	1 Kg.	1.	Denatured Ethyl Alcohol
Monoethyl Ether		2.	Ethylene Oxide
			Qty. allowed
			0.350 kg
			0.670 kg
RA concerned may take further necessary action as per above decision of NC.			

67	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

68	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:24/38/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00797/AM10/	RLA File :31/24/040/00169/AM10/	Lic.No/Date:3110040935 03.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl peroxyneodecanoate, 50% emulsion in water and Methanol	1 Kg.	1.	Neodecanoyl Chloride	0.348 kg
		2.	Tetra-Methyl Butylhydro Peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Polyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE 30 Ltr. Loose, with 2 labels 30 ltrs, CR Can from HDPE Natural with K60 Opening and Red K29 Screw Cap 6 pieces in Plastic Bags including Caps	As per packing policy
		6.	Screw Cap K60 With Pregasket	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 06.05.2010, but no reply has been received. It was, therefore, decided to remind the firm and defer the case for 13.07.2010.			

73	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

74	Case No.:19/46/82-ALC4/2009	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00935/AM10/	RLA File :04/24/040/00219/AM10/	Lic.No/Date:0410109955	

04.12.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2010/Ch.II dated 15.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Aminoethyl)-2-Methoxyphenol	1 Kg.	1.	Vanillin	1.124 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:38/48/82-ALC4/2009		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:7/82-ALC4/2010 18.05.2010		Status:Case Approved	
	HQ File :01/82/050/01101/AM10/		RLA File :03/94/040/00598/AM10/		Lic.No/Date:0310549279 04.12.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	EDTA Ferric Sodium		1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)		0.730 kg	
	RA concerned may take further necessary action as per above decision of NC.							

77	Case No.:42/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
	HQ File :01/82/050/01105/AM10/	RLA File :03/94/040/00597/AM10/	Lic.No/Date:0310549287 04.12.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Copper EDTA (Copper	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.710 kg

	content 13-14%)			
RA concerned may take further necessary action as per above decision of NC.				

78	Case No.:43/48/82-ALC4/2009		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:7/82-ALC4/2010 18.05.2010		Status:Case Approved	
	HQ File :01/82/050/01106/AM10/		RLA File :03/94/040/00596/AM10/		Lic.No/Date:0310549266 04.12.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Disodium Zinc EDTA (Zinc content 13-14%)		1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)		0.690 kg	
RA concerned may take further necessary action as per above decision of NC.								

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Case No.:48/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01111/AM10/	RLA File :03/94/040/00476/AM10/	Lic.No/Date:0310549284 04.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Magnesium EDTA (Magnesium content 6%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg
RA concerned may take further necessary action as per above decision of NC.				

80	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

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81	Case No.:41/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01104/AM10/	RLA File :03/94/040/00531/AM10/	Lic.No/Date:0310549545 07.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

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Case No.:49/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01112/AM10/	RLA File :03/94/040/00501/AM10/	Lic.No/Date:0310549541 07.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Manganese EDTA (Manganese content 6%)	1 Kg.	1.	Ethylene Diamine Tetra Ecitic Acid (EDTA)	0.750 kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

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Case No.:74/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00990/AM10/	RLA File :03/95/040/00578/AM10/	Lic.No/Date:0310550397 11.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ascorbyl Palmitate	1 Kg.	1.	Ascorbic Acid	0.500 kg
		2.	Palmitic Acid	0.727 kg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

86

Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/Ch.III dated 15.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Amino Ethanol	1 Kg.	1.	Denatured Ethyl Alcohol	0.834 kg
		2.	Ammonia Anhydrous	0.154 kg
		3.	Ethylene Oxide	0.395 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

88	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:13.07.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 13.07.2010.			

89	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
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HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:15.06.2010
Decision : Committee considered case as per agenda and observed that this case has been placed seventeen times in the meeting and every time has been deferred for comments of DC(MSME). It was, therefore, decided to request DC(MSME) through D.O. to expedite comments. It was also decided to call the firm for personal hearing on 15.06.2010. Accordingly case was deferred for 15.06.2010.			

90	Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

91

Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch-II dated 20.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg
		2.	Methanol	0.500 kg
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.836 kg
		2.	Propanol	0.472 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

93	Case No.:78/46/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00994/AM10/	RLA File :03/94/040/00601/AM10/	Lic.No/Date:0310551543	

18.12.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Manganese Acetate	1 Kg.	1.	Manganese Metal	0.236 kg

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:4/41/82-ALC4/2009	Party Name: BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

95	Case No.:5/41/82-ALC4/2009	Party Name: AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00840/AM10/	RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

96	Case No.:6/41/82-ALC4/2009	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00841/AM10/	RLA File :08/24/040/00213/AM10/	Lic.No/Date:0810085114 21.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

97	Case No.:36/46/82-ALC4/2009	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

98	Case No.:83/46/82-ALC4/2009	Party Name: EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288	Defer

23.12.2009

Date:15.06.2010

Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information, but the same has not been received. It was, therefore, decided to remind the firm to furnish the same. Accordingly, case was deferred for 15.06.2010.

99

Case No.:116/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01032/AM10/	RLA File :03/94/040/00821/AM10/	Lic.No/Date:0310552339 23.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI (Norms) dated 26.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Entecavir	1 Kg.	1.	2-Amino-1,9-(1S,3R,4S)-4-(benzyloxy)-3-(Benzloxymethyl)-2-Methylenecyclopentyl)-6H-purin-6-one (ECR-4)	2.0548 kg
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:1/42/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM10/	RLA File :03/95/040/00517/AM10/	Lic.No/Date:0310552790 29.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

101

Case No.:3/42/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00852/AM10/	RLA File :05/23/040/00108/AM10/	Lic.No/Date:0510255340 30.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 18.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-iso Butyl Phthalate (DIBP)	1 Kg.	1.	Phthalic Anhydride	0.560 kg
		2.	Isobutanol	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

103	Case No.:5/42/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00854/AM10/	RLA File :03/94/040/00772/AM10/	Lic.No/Date:0310552999 30.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

104	Case No.:59/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01122/AM10/	RLA File :03/94/040/00837/AM10/	Lic.No/Date:0310553012 30.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

105	Case No.:8/42/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00857/AM10/	RLA File :03/94/040/00785/AM10/	Lic.No/Date:0310553150 31.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:9/42/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00858/AM10/	RLA File :03/94/040/00843/AM10/	Lic.No/Date:0310553154 31.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

107	Case No.:53/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00969/AM10/	RLA File :08/24/040/00266/AM10/	Lic.No/Date:0810085444 31.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

108

Case No.:57/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00973/AM10/	RLA File :08/24/040/00268/AM10/	Lic.No/Date:0810085442 31.12.2009		
Decision : Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lisinopril Tablets 20 mg Lisinopril 20 Heuman	1 No.	1.	Lisinopril Dihydrate	22.211 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

109

Case No.:21/42/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00870/AM10/	RLA File :03/95/040/00661/AM10/	Lic.No/Date:0310553782 05.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.350 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:48/46/82-ALC4/2009		Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED		Meet No/Date:7/82-ALC4/2010 18.05.2010		Status:Case Approved	
	HQ File :01/82/050/00964/AM10/		RLA File :04/24/040/00214/AM10/		Lic.No/Date:0410110585 05.01.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007-Ch.II dated 22.12.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

114

Case No.:47/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
HQ File :01/82/050/00963/AM10/	RLA File :04/24/040/00211/AM10/		Lic.No/Date:0410110773 11.01.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007-Ch.II dated 22.12.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl 3,5,5-Trimethyl Peroxy Hexanoate	1 Kg.	1.	Isononanoyl Chloride	0.831 kg
		2.	Tertiary Butyl Hydroperoxide	0.430 kg
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

116	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

117	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

118	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/		Lic.No/Date:3110041489 13.01.2010	Defer Date:13.07.2010

Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC, PC Division.

119	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to remind DC(MSME) to expedite their comments. Accordingly, case was deferred for 13.07.2010.			

120	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of C&PC.			

121	Case No.:1/45/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved																														
	HQ File :01/82/050/00896/AM10/	RLA File :05/24/040/00446/AM10/	Lic.No/Date:0510256458 15.01.2010																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Cefdinir</td><td rowspan="8">1 Kg.</td><td>1.</td><td>7-AVCA (7 Amino 3-Vinyl Cephalosporin Acid)</td><td>0.909 kg</td></tr> <tr> <td>2.</td><td>Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazol-4yl) Acetate (EHATA)</td><td>1.07 kg</td></tr> <tr> <td>3.</td><td>Triethylamine</td><td>1.16 kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>10.95 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>0.718 kg</td></tr> <tr> <td>6.</td><td>Methylene Chloride</td><td>25.969 kg</td></tr> <tr> <td>7.</td><td>Eno Carbon (A black powder)</td><td>0.055 kg</td></tr> <tr> <td>8.</td><td>TriphenylPhospine (A White Powder)</td><td>2.037 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefdinir	1 Kg.	1.	7-AVCA (7 Amino 3-Vinyl Cephalosporin Acid)	0.909 kg	2.	Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazol-4yl) Acetate (EHATA)	1.07 kg	3.	Triethylamine	1.16 kg	4.	Acetone	10.95 kg	5.	Methanol	0.718 kg	6.	Methylene Chloride	25.969 kg	7.	Eno Carbon (A black powder)	0.055 kg	8.	TriphenylPhospine (A White Powder)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Cefdinir	1 Kg.	1.	7-AVCA (7 Amino 3-Vinyl Cephalosporin Acid)	0.909 kg																														
		2.	Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazol-4yl) Acetate (EHATA)	1.07 kg																														
		3.	Triethylamine	1.16 kg																														
		4.	Acetone	10.95 kg																														
		5.	Methanol	0.718 kg																														
		6.	Methylene Chloride	25.969 kg																														
		7.	Eno Carbon (A black powder)	0.055 kg																														
		8.	TriphenylPhospine (A White Powder)	2.037 kg																														

122	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153	Defer

		15.01.2010	Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

123	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

124

Case No.:13/45/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00908/AM10/	RLA File :03/95/040/00674/AM10/	Lic.No/Date:0310555745 18.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Glycol Acetate (EGA) (Laffans EG-Act)	1 Kg.	1.	Ethylene Oxide	0.450 kg
		2.	Acetic Acid	0.478 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:1/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00917/AM10/	RLA File :03/95/040/00693/AM10/	Lic.No/Date:0310556465 21.01.2010	Defer Date:13.07.2010
	Decision :Committee decided to call for a copy of DML from firm. Accordingly, case was deferred 13.07.2010.			

126	Case No.:3/46/82-ALC4/2009		Party Name:ORION CHEM PVT.LTD.		Meet No/Date:7/82-ALC4/2010 18.05.2010		Status:Case Approved	
	HQ File :01/82/050/00919/AM10/		RLA File :03/95/040/00692/AM10/		Lic.No/Date:0310556546 22.01.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2010-Ch.II dated 09.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

2,3 Dimethyl 2,3 Dinitro Butane	1 Kg.	1.	2-Nitro Propane	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:16/48/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01079/AM10/	RLA File :03/94/040/00926/AM10/	Lic.No/Date:0310556732 22.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

128	Case No.:4/46/82-ALC4/2009	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00920/AM10/	RLA File :07/24/040/00398/AM10/	Lic.No/Date:0710069607 25.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

129	Case No.:6/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00922/AM10/	RLA File :03/94/040/00857/AM10/	Lic.No/Date:0310556801 25.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

130	Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010	Defer Date:15.06.2010

Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.

131	Case No.:10/46/82-ALC4/2009		Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,		Meet No/Date:7/82-ALC4/2010 18.05.2010		Status:Case Approved	
	HQ File :01/82/050/00926/AM10/		RLA File :03/94/040/00920/AM10/		Lic.No/Date:0310557236 27.01.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/91/2008-Ch.II dated 29.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	3,5 Xylenol		1 Kg.	1.	Isophorone	1.63 kg		
RA concerned may take further necessary action as per above decision of NC.								

132	Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

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Case No.:1/48/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
HQ File :01/82/050/01064/AM10/	RLA File :03/95/040/00722/AM10/		Lic.No/Date:0310558310 03.02.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007-Ch.II dated 18.06.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Yanatq 2020 (20% Solution of Tertiary Butyl Hydroquinone	1 Kg.	1.	Hydroquinone	0.282 kg
		2.	Tertiary Butanol	0.208 kg
		3.	Propylene Glycol	0.700 kg
RA concerned may take further necessary action as per above decision of NC.				

134	Case No.:2/48/82-ALC4/2009	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date: 7/82-ALC4/2010 18.05.2010	Status: Case Deferred
	HQ File :01/82/050/01065/AM10/	RLA File :31/24/040/00408/AM08/		Lic.No/Date: 3110041801	Defer

		03.02.2010	Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

135	Case No.:7/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01070/AM10/	RLA File :05/24/040/00407/AM10/	Lic.No/Date:0510257661 03.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:5/48/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01068/AM10/	RLA File :03/94/040/00927/AM10/	Lic.No/Date:0310558485 04.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,5-Dimethyl Phenyl Acetyl chloride	1 Kg.	1.	Para Xylene	1.485 kg
		2.	Paraformaldehyde	1.032 kg
		3.	Sodium Cyanide	0.570 kg
		4.	Caustic Soda Flakes	0.500 kg
		5.	Thionyl Chloride	0.980 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:8/48/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01071/AM10/	RLA File :03/94/040/00963/AM10/	Lic.No/Date:0310558552 04.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

138	Case No.:15/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01078/AM10/	RLA File :05/23/040/00165/AM10/	Lic.No/Date:0510257905 05.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

139	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:13.07.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 13.07.2010.			

140	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

141	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

142	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

143	Case No.:22/48/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01085/AM10/	RLA File :03/95/040/00724/AM10/	Lic.No/Date:0310559152 09.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

144	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

145	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

146	Case No.:28/48/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved															
	HQ File :01/82/050/01091/AM10/	RLA File :03/95/040/00739/AM10/	Lic.No/Date:0310559500 10.02.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 23.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">4(20Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Gamma Butyrolactone</td><td>0665 kg</td></tr> <tr> <td>2.</td><td>Isopropyl Alcohol</td><td>0.695 kg</td></tr> <tr> <td>3.</td><td>2-Mercapto Ethanol</td><td>0.691 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4(20Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Gamma Butyrolactone	0665 kg	2.	Isopropyl Alcohol	0.695 kg	3.	2-Mercapto Ethanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4(20Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Gamma Butyrolactone	0665 kg															
		2.	Isopropyl Alcohol	0.695 kg															
		3.	2-Mercapto Ethanol	0.691 kg															

147	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:10/50/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01164/AM10/	RLA File :03/94/040/01019/AM10/	Lic.No/Date:0310561665 24.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

149	Case No.:19/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01173/AM10/	RLA File :34/24/040/00203/AM10/	Lic.No/Date:3410026496	Defer

				26.02.2010	Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.					

150	Case No.:21/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
	HQ File :01/82/050/01175/AM10/	RLA File :34/24/040/00205/AM10/	Lic.No/Date:3410026498 26.02.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007-Ch.II dated 18.06.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Isobutyryl Chloride	1 Kg.	1.	Isobutyric Acid	0.861 kg
RA concerned may take further necessary action as per above decision of NC.					

151	Case No.:22/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
	HQ File :01/82/050/01176/AM10/	RLA File :31/24/040/00231/AM10/	Lic.No/Date:3110042170 26.02.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Acetyl Veratrole 99%	1 Kg.	1.	Veratrole 99%	0.900 kg
RA concerned may take further necessary action as per above decision of NC.					

152	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

153	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:13.07.2010

Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.

154	Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764 03.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

155	Case No.:34/50/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01188/AM10/	RLA File :31/24/040/00235/AM10/	Lic.No/Date:3110042200 03.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

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Case No.:35/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
HQ File :01/82/050/01189/AM10/	RLA File :31/24/040/00233/AM10/		Lic.No/Date:3110042201 03.03.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4 Methoxy Acetophenone	1 Kg.	1.	Phenol	0.885 kg
		2.	Caustic Soda Lye	0.440 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:7/52/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01200/AM10/	RLA File :03/94/040/01033/AM10/	Lic.No/Date:0310563317 08.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,-	1.756 kg

Hydrochloride		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/52/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/01201/AM10/	RLA File :03/94/040/01018/AM10/	Lic.No/Date:0310563354 08.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-2-Phenyl Butyric Acid	1 Kg.	1.	Propiophenone	1.082 kg
		2.	Sodium Cyanide	0.490 kg
		3.	Methanol	2.640 kg
		4.	Caustic Soda Flakes	1.230 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

160	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

161	Case No.:19/52/82-ALC4/2009		Party Name:ATUL LIMITED,		Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01212/AM10/		RLA File :08/24/040/00288/AM10/		Lic.No/Date:0810087221	Defer

		11.03.2010	Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

162	Case No.:25/52/82-ALC4/2009	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01218/AM10/	RLA File :52/24/040/00040/AM10/	Lic.No/Date:5210029979 12.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

163	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

164	Case No.:30/52/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved																																				
	HQ File :01/82/050/01223/AM10/	RLA File :13/24/040/00032/AM10/	Lic.No/Date:1310031602 12.03.2010																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/6/2010-Ch.II dated 18.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">AE-473 (2-{2-Chloro-4-mesyl-3-[(RS))-tetrahydro-2-furylmethoxymethyl}benzoyl)-cyclohexane-1,3-Dione) Min.97%)</td><td rowspan="10">1 Kg.</td><td>1.</td><td>3-Chloro-2-Methyl Aniline</td><td>0.746 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>3.380 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>3.190 kg</td></tr> <tr> <td>4.</td><td>Bromine</td><td>1.404 kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofurfuryl Alcohol</td><td>2.170 kg</td></tr> <tr> <td>6.</td><td>Methyl Ethyl Ketone</td><td>0.935 kg</td></tr> <tr> <td>7.</td><td>1,3-Cyclohexanedione</td><td>0.357 kg</td></tr> <tr> <td>8.</td><td>Acetonitrile (Methyl Cyanide)</td><td>1.068 kg</td></tr> <tr> <td>9.</td><td>Acetone Cyanohydrin</td><td>0.031 kg</td></tr> <tr> <td>10.</td><td>Caustic Soda Lye (47%)</td><td>4.096 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	AE-473 (2-{2-Chloro-4-mesyl-3-[(RS))-tetrahydro-2-furylmethoxymethyl}benzoyl)-cyclohexane-1,3-Dione) Min.97%)	1 Kg.	1.	3-Chloro-2-Methyl Aniline	0.746 kg	2.	Methanol	3.380 kg	3.	Toluene	3.190 kg	4.	Bromine	1.404 kg	5.	Tetrahydrofurfuryl Alcohol	2.170 kg	6.	Methyl Ethyl Ketone	0.935 kg	7.	1,3-Cyclohexanedione	0.357 kg	8.	Acetonitrile (Methyl Cyanide)	1.068 kg	9.	Acetone Cyanohydrin	0.031 kg	10.	Caustic Soda Lye (47%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
AE-473 (2-{2-Chloro-4-mesyl-3-[(RS))-tetrahydro-2-furylmethoxymethyl}benzoyl)-cyclohexane-1,3-Dione) Min.97%)	1 Kg.	1.	3-Chloro-2-Methyl Aniline	0.746 kg																																				
		2.	Methanol	3.380 kg																																				
		3.	Toluene	3.190 kg																																				
		4.	Bromine	1.404 kg																																				
		5.	Tetrahydrofurfuryl Alcohol	2.170 kg																																				
		6.	Methyl Ethyl Ketone	0.935 kg																																				
		7.	1,3-Cyclohexanedione	0.357 kg																																				
		8.	Acetonitrile (Methyl Cyanide)	1.068 kg																																				
		9.	Acetone Cyanohydrin	0.031 kg																																				
		10.	Caustic Soda Lye (47%)	4.096 kg																																				

165	Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2010	Status:Case
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		18.05.2010	Deferred
HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

166	Case No.:10/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01241/AM10/	RLA File :09/24/040/00531/AM10/	Lic.No/Date:0910041463 25.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

167	Case No.:11/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01242/AM10/	RLA File :09/24/040/00537/AM10/	Lic.No/Date:0910041464 25.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

168	Case No.:12/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01243/AM10/	RLA File :09/24/040/00538/AM10/	Lic.No/Date:0910041466 25.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

169	Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

170	Case No.:14/1/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/01245/AM10/	RLA File :07/24/040/00484/AM10/	Lic.No/Date:0710070684 26.03.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 21/82 meeting held on 25.09.2007 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxycycline Capsules 100 mg	1 No.	1.	Doxycycline Hydrochloride Hemihydrate (Doxycycline Hyclate)	108.06 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1/3/82-ALC4/2010	Party Name: BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00012/AM11/	RLA File :31/24/040/00257/AM10/	Lic.No/Date:3110042770 06.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

172	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

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Case No.:4/3/82-ALC4/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00015/AM11/	RLA File :03/95/040/00009/AM11/	Lic.No/Date:0310568654 08.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2007-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Textile Auxilliaris:- Rossacid-N/Rossacid-PD/C/Shaq-F/Glitter Liquid containing 53% of Saturated	1 Kg.	1.	Saturated Acyclic Organic (Methane Carboxylic Acid)	0.535 kg
		2.	Mono Carboxylic Acid (Methanoic	0.200 kg

	Arylic Organic Acid and 20% of Mono Carboxylic Acid		Acid)	
RA concerned may take further necessary action as per above decision of NC.				

174	Case No.:5/3/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00016/AM11/	RLA File :03/94/040/01138/AM10/	Lic.No/Date:0310568958 09.04.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

175	Case No.:8/3/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00019/AM11/	RLA File :05/24/040/00008/AM11/	Lic.No/Date:0510262191 09.04.2010	Defer Date:13.07.2010
	Decision :Committee considered case as per agenda and decided to call from the firm the quantities of both the export products separately as well as the quantities applied for import for each export product separately. Accordingly, case was deferred for 13.07.2010.			

176	Case No.:10/3/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00021/AM11/	RLA File :03/95/040/00015/AM11/	Lic.No/Date:0310569153 12.04.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

177	Case No.:3/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00186/AM11/	RLA File :05/24/040/00039/AM11/	Lic.No/Date:0510263625 04.05.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

178	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

179	Case No.:1/7/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved
	HQ File :01/82/050/00184/AM11/	RLA File :08/24/040/00016/AM11/	Lic.No/Date:0810088778 05.05.2010	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 10 mg Tablets	Qty. allowed for 20 mg Tablets	Qty. allowed for 30 mg Tablets	Qty. allowed for 40 mg Tablets
Paroxetine 10 mg Tablets	1 Million Nos.	1.	Paroxetine Hcl Hemihydrate	11.10 kg	22.20 kg	33.30 kg	44.40 kg
		2.	Lactose Anhydrous NF	65.93 kg	131.86 kg	197.79 kg	263.72 kg
Paroxetine 20 mg Tablets	1 Million Nos.	3.	Dibasic Calcium Phosphate Anhydrous	23.18 kg	46.36 kg	69.54 kg	92.22 kg
		4.	Povidone K 30	4.39 kg	8.78 kg	13.17 kg	17.56 kg
Paroxetine 40 mg Tablets	1 Million Nos.	5.	Magnesium Stearate	1.10 kg	2.20 kg	3.30 kg	4.40 kg
		6.	BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		7.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		9.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		10.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy

11.	300 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	400 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	500 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
15.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
16.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy
17.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

180	Case No.:2/7/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00185/AM11/	RLA File :22/24/040/00007/AM11/	Lic.No/Date:2210009941 05.05.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:5/7/82-ALC4/2010	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved	
HQ File :01/82/050/00188/AM11/	RLA File :09/24/040/00012/AM11/	Lic.No/Date:0910041905 05.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/349/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-5-Chloro-a-(Cyclopropylethynyl)-2-((4-Methoxy Phenyl Methyl) Amino)-A-(Trifluoro	1 Kg.	1.	4-Chloro-2-Trifluoro Acetyl-Aniline Hydrochloride Hydrate Efavirenz	0.85 kg
		2.	Cyclopropyl Acetylene	0.395 kg
		3.	Citric Acid	0.61 kg
		4.	Lithium Metal	0.293 kg

	Methyl)Benzene Methanol (MMAA) (Efavirenz Stage-IV)	5.	Tetrahydrofuran	4.95 kg
		6.	N-Hexane	10.37 kg
		7.	Toluene	3.37 kg
		8.	N-Butyl Chloride	1.97 kg
RA concerned may take further necessary action as per above decision of NC.				

182	Case No.:6/7/82-ALC4/2010	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Deferred
	HQ File :01/82/050/00189/AM11/	RLA File :03/94/040/01137/AM10/	Lic.No/Date:0310572833 05.05.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			